

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "G" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

ITA.No.112/Del./2015
Assessment Year 2010-2011

M/s. Transcend Infrastructure Pvt. Ltd., S2 Level, Upper Ground Floor, Block-F, International Trade Tower, Nehru Place, New Delhi – 110 019. PAN AACCT7115Q	vs.	The ACIT, Circle-16(1), Central Revenue Building, New Delhi – 110 002.
(Appellant)		(Respondent)

ITA.Nos.7884 & 7885/Del./2018
Assessment Years 2011-2012 & 2012-2013

M/s. ATC Telecom Infrastructure Private Limited, [Successor of Transcend Infrastructure Private Limited], 404, 4 th Floor, Skyline Icon, Andheri-Kurla Road, Andheri, Mumbai - 400059. PAN AACCT7115Q	vs.	The DCIT-25(2), Room No.196A, Central Revenue Building, New Delhi – 110 002.
(Appellant)		(Respondent)

For Assessee :	Shri A.T. Panda, Advocate
For Revenue :	Shri Prakash Dubey, Sr. D.R.

Date of Hearing :	11.02.2021
Date of Pronouncement :	11.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

All the above appeals by different Assesseees are directed against the different Orders of the Ld. CIT(A)-19, New Delhi, Dated 07.11.2014, for the A.Y. 2010-2011 and Consolidated Order of the Ld. CIT(A)-13, New Delhi, Dated 05.09.2018 for the A.Ys. 2011-2012 and 2012-2013 .

2. Learned Counsel for the Assessee seeks permission to withdraw the appeals as the matters in issue are settled in VIVAD SE VISHWAS SCHEME, 2020 and requisite Form No.3 have been issued in favour of the assessee in the above appeals.

3. In view of the above, appeals of assessee are dismissed as withdrawn.

4. In the result, appeals of the Assessee are dismissed as withdrawn.

ITA.No.112/Del./2015, ITA.No.7884 & 7885/Del./2018
M/s. Transcend Infrastructure Pvt. Ltd., New Delhi &
M/s. ATC Telecom Infrastructure Pvt. Ltd.,
[Successor of Transcend Infrastructure Pvt. Ltd.,] Mumbai.

Order pronounced in the open Court.

Sd/-
(B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 11th February, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'G' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.